

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2572
TO BE ANSWERED ON 03.01.2018**

TRAIN ACCIDENTS/DERAILMENTS

**†2572. SHRI JANARDAN MISHRA:
SHRI BAIJAYANT JAY PANDA:
SHRI KIRTI VARDHAN SINGH:
SHRI VIJAY KUMAR HANSDAK:
SHRI P. K. KUNHALIKUTTY:
SHRIMATI P. K. SREEMATHI TEACHER:
SHRI P.C. MOHAN:
SHRI P.V. MIDHUN REDDY:
DR. A. SAMPATH:
SHRIMATI MEENAKASHI LEKHI:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the total number of train accidents due to derailment, poor signalling, unmanned level crossing, etc. that took place during the last three years and the current year, cause, year and zone-wise separately;**
- (b) the number of passengers/persons killed and injured in these accidents, accident and year-wise;**
- (c) the total amount of compensation paid to the legal heirs of the deceased/victims of these train accidents and the cases of compensation pending with the Railways/Tribunal at present, accident and year-wise;**
- (d) the steps taken to settle the pending cases of compensation along with the out come thereof;**
- (e) whether it is a fact that the funds earmarked for repair/renovation of various works have not been sanctioned and released by the Railways and if so, the reasons therefor; and**

- (f) the total number of integral coach factory coaches converted to Linke Hofmann Busch coaches since 2012-13 to strengthen the passenger safety?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a) to (f): A Statement is laid on the Table of the House.**

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2572 BY SHRI JANARDAN MISHRA, SHRI BAIJAYANT JAY PANDA, SHRI KIRTI VARDHAN SINGH, SHRI VIJAY KUMAR HANSDAK, SHRI P. K. KUNHALIKUTTY, SHRIMATI P. K. SREEMATHI TEACHER, SHRI P.C. MOHAN, SHRI P.V. MIDHUN REDDY, DR. A. SAMPATH AND SHRIMATI MEENAKASHI LEKHI TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING TRAIN ACCIDENTS/DERAILMENTS

(a): Zone-wise, year-wise and type-wise details of total number of consequential train accidents during the last three years, i.e. 2014-15, 2015-16 and 2016-17 and in the current year (from 1st April to 15th December, 2017) are appended as Appendix-I:

Cause-wise break up of the consequential train accidents, which took place during the last three years, 2014-15, 2015-16 and 2016-17 and in the current year (from 1st April to 15th December, 2017) is given below:

Broad Causes	2014-15	2015-16	2016-17	2017-18 (upto 15/12/17)
Failure of Railway staff	60	55	64	31
Failure of other than Railway staff	58	38	22	14
Failure of equipment	04	02	02	-
Sabotage	03	01	02	01
Combination of factors	00	01	03	01
Incidental	08	09	07	04

Miscellaneous accident	12	28	15	25	0	0	0	0
Grand Total	292	457	122	188	238	369	53	188

(c): The amount of compensation paid in train accidents during the past 3 years is as follows:

Year	Amount Paid (in Lakhs of ₹)
2014-15	127.48
2015-16	262.96
2016-17	303.17

Note:- The compensation paid in a year need not necessarily relate to the accidents/casualties in that year alone. This amount depends upon the number of cases which are finalized in a particular year irrespective of the year(s) in which the accident they pertain to, have occurred.

Total number of pending cases of compensation claim relating to train accidents is 419 till 15.12.2017. Zone-wise statement of pending claim cases is appended as Appendix-II. Compensation is paid by Railways on the basis of decree awarded by Railway Claims Tribunal (RCT) after adjudication of the claim application filed before them. RCT is a quasi judicial body, independent from Railways which cannot be interfered with.

(d): The details of the measures taken for speedy settlement of claims cases are appended as Appendix-III.

(e): No, Madam. The funds sanctioned for repair/renovation of various works were released and spent as per requirement.

(f): Integral Coach Factory (ICF) type coaches can't be converted to Linke Hofmann Busch (LHB) coaches since they are different technologies. However, since 2012-13 following LHB coaches have been produced year wise by Production Units of Indian Railways(IR):

Year	Total Numbers
2012-13	560
2013-14	543
2014-15	555
2015-16	1044
2016-17	1469
2017-18 (Nov, 2017)	1347

The produced coaches are given to traffic to either run new services or to replace existing ICF type coaches.

APPENDIX-I REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 2572 BY SHRI JANARDAN MISHRA, SHRI BAIJAYANT JAY PANDA, SHRI KIRTI VARDHAN SINGH, SHRI VIJAY KUMAR HANSDAK, SHRI P. K. KUNHALIKUTTY, SHRIMATI P. K. SREEMATHI TEACHER, SHRI P.C. MOHAN, SHRI P.V. MIDHUN REDDY, DR. A. SAMPATH AND SHRIMATI MEENAKASHI LEKHI TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING TRAIN ACCIDENTS/DERAILMENTS

(a): Zone-wise number of consequential train accidents over Indian Railways are given below. These include collisions, derailments, accidents at manned level crossings gates, accidents at unmanned level crossings, fire in trains and miscellaneous accidents.

Zonal Railways	2014-	2015-	2016-	2017-18
Central	10	7	7	7
Eastern	4	4	7	1
East Central	19	12	17	5
East Coast	8	2	7	2
Konkan	4	1	1	1
North Central	7	4	7	4
North Eastern	14	9	3	4
Northeast Frontier	4	4	8	1
North Western	11	11	4	4
Northern	20	20	14	12
South Central	4	2	1	2
South Eastern	6	4	2	2
South East Central	1	3	5	0
South Western	11	8	3	1

Southern	2	6	8	3
West Central	3	2	2	0
Western	7	8	8	3
Metro Kolkata	0	0	0	0
Total	135	107	104	52

APPENDIX-II REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION NO. 2572 BY SHRI JANARDAN MISHRA, SHRI BAIJAYANT JAY PANDA, SHRI KIRTI VARDHAN SINGH, SHRI VIJAY KUMAR HANSDAK, SHRI P. K. KUNHALIKUTTY, SHRIMATI P. K. SREEMATHI TEACHER, SHRI P.C. MOHAN, SHRI P.V. MIDHUN REDDY, DR. A. SAMPATH AND SHRIMATI MEENAKASHI LEKHI TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING TRAIN ACCIDENTS/DERAILMENTS

(c) CUMULATIVE POSITION OF NUMBER OF PENDING CASES OF COMPENSATION INVOLVING TRAIN ACCIDENTS ON ALL INDIAN RAILWAYS UNDER SECTION 124 AS ON 15.12.2017.

ZONAL RAILWAY	NUMBER OF CASES			
	Death	Injured	Loss of Property	Missing Passenger
Central	6	4	0	1
East Central	10	10	0	0
East Coast	0	5	0	0
Eastern	14	35	0	0
North Central	38	23	0	0
North Eastern	18	19	0	0
Northeast Frontier	0	3	0	0
Northern	56	49	0	0
North Western	0	0	0	0
Railway Board	0	0	0	0
South Central	3	1	0	0
South Eastern	39	22	0	1
South East Central	0	0	0	0
Southern	0	7	0	0

South Western	28	25	0	0
West Central	0	0	0	0
Western	2	2	0	0
Total	214	205	0	2

APPENDIX-III REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 2572 BY SHRI JANARDAN MISHRA, SHRI BAIJAYANT JAY PANDA, SHRI KIRTI VARDHAN SINGH, SHRI VIJAY KUMAR HANSDAK, SHRI P. K. KUNHALIKUTTY, SHRIMATI P. K. SREEMATHI TEACHER, SHRI P.C. MOHAN, SHRI P.V. MIDHUN REDDY, DR. A. SAMPATH AND SHRIMATI MEENAKASHI LEKHI TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING TRAIN ACCIDENTS/DERAILMENTS

(d) : STEPS FOR SPEEDY SETTLEMENT OF COMPENSATION CLAIMS

- 1. Instructions have been issued to all Zonal Railways that as soon as a passenger train accident or untoward incident takes place, all particulars of injured and killed may be obtained, claim application forms sent to claimants, and the record should also be made available to the concerned bench of the Railway Claims Tribunal.**
- 2. When claims are filed and put up for hearing, the railways should give all possible assistance to the Tribunal for speedy settlement.**
- 3. Written statements are to be filed by the railways in such cases within 15 days of receipt of notice from RCT.**
- 4. After the decretal amount of a claim has been sanctioned, railways have to ensure that cheques are issued and dispatched within a period of 15 days.**
- 5. Prior finance concurrence in respect of the accident compensation claims case have been dispensed with.**
- 6. The Chief Claims Officers have been empowered to satisfy the decree accident compensation claims upto ₹ 8 lakh.**

- 7. Applicant can file claim at the Railway Claims Tribunal Bench having jurisdiction over the place of residence of the applicant or the place where the passenger purchases his ticket or where the accident or untoward incident occurs or where the place of destination station lies, as against only at the place of occurrence of accident earlier.**
- 8. Holding Circuit Benches at RCT Benches where pendency of cases is high. Now, Circuit Benches are also held at the place of accident.**
- 9. Zonal Railways have been directed to fill up the vacancies of Officers/Staff in RCT Benches urgently whenever such vacancies arise.**
- 10. Maximum of three adjournments for each case permitted for claim applications filed before Railway Claims Tribunal.**
- 11. Railway Claims Tribunal to pass final orders within 21 days of final hearing of the case filed before it.**
- 12. One copy of order of Railway Claims Tribunal for accident compensation claims to be supplied free of cost to the applicant within 3 days of the passing of final orders.**
- 13. Relevant Rules & Procedures in connection with compensation claims in respect of "Accident" have been incorporated in the Indian Railways" Web-site i.e. www.indianrailways.gov.in. It also contains format of different application forms which are needed for filing compensation claims.**
